

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SAHARA HOSPITALITY LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor Sahara Hospitality Limited
2.	Date of incorporation of corporate debtor 26 September 1989
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U55101MH1989PLC140211
5.	Address of the registered office and principal office (if any) of corporate debtor Registered Office: Hotel Sahara Star, Opposite Domestic Airport, Vile Parle East, Mumbai, 400099, Maharashtra Principal Office: None
6.	Insolvency commencement date in respect of corporate debtor 15 July 2022
7.	Estimated date of closure of insolvency resolution process 11 January 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional Mamta Binani IBBI/IPA-002/IP-N00086/2017-18/10227
9.	Address and e-mail of the interim resolution professional, as registered with the Board Second Floor, Nicco House, 2 Hare Street, Kolkata 700001, West Bengal Email Id: mamtabinani@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Mamta Binani Interim Resolution Professional Room no. 3108, 3 rd Floor, Hotel Sahara Star, Opposite Domestic Airport, Vile Parle East, Mumbai 400099, Maharashtra Email Id: cirpshl@gmail.com
11.	Last date for submission of claims 29 July 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: (a) Web link: https://www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of Corporate Insolvency Resolution Process (CIRP) of **Sahara Hospitality Limited** on **15.07.2022 (CP (IB) 2430/2018)**.

The creditors of **Sahara Hospitality Limited**, are hereby called upon to submit their claims with proof on or before **Friday, 29 July 2022** to the interim resolution professional at the address mentioned against entry no.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means, at the address mentioned against entry no.10.

Mamta Binani

A financial creditor belonging to a class, as listed against the entry no. 12, shall indicate its choice of Authorised Representative from among the three insolvency professionals listed against entry no.13 to act as Authorised Representative of the class [na] in Form CA-Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Mamta Binani

Dr. CS Adv Mamta Binani
Interim Resolution Professional (IRP)
In the matter of Sahara Hospitality Limited
Registration No.: IBBI/IPA-002/IP-N00086/2017-18/10227
AFA valid till 06.12.2022
+91 98310 99551
cirpshl@gmail.com (process specific)
mamtabinani@gmail.com (registered with IBBI)
Address of the IRP registered with IBBI:
Second Floor, Nicco House, 2 Hare Street
Kolkata 700001, West Bengal

Date: 18.07.2022

Place: Mumbai